

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No.101
95/252(ND)/2023

IN THE MATTER OF:

Mr. Manoj Singh

.....**APPLICANT/PETITIONER**

Vs.

ROC

.....**RESPONDENT**

SECTION

U/s 252 Companies Act 2013

Order delivered on 01.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Manoj Kumar Pandey, Company Secretary

For the Respondent :

ORDER

Heard, Mr. Manoj Kumar Pandey, Company Secretary appearing for the Applicant.

Issue fresh notice to the Respondent.

The Applicant is directed to serve notice along with a copy of this petition to the Respondent by all modes and file proof of service along with an affidavit within one week. The Respondent shall file its report affidavit within one week after receipt of notice.

List the matter on **22.05.2023**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)